

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART-II, SECTION 3, SUB-SECTION (i).]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification NO. 38/2008-CUSTOMS (N.T.)

New Delhi, dated the 24th April, 2008.

G.S.R. (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/1997-CUSTOMS (N.T.), G.S.R. 193 (E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against the serial number 5, in column (3), after item (v) and corresponding entry relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
" (vi) Patli, Gurgaon	Unloading of imported goods and loading of export goods".

[F.No.434/11/2008-CUS.IV]

Aseem Kumar,

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

Note :- The principal notification No.12/97-CUSTOMS(N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part-II, section 3(i) vide number G.S.R. 193(E), dated the 2nd April, 1997 and was last amended by notification No.34/2008-CUSTOMS(N.T.), dated the 28th March, 2008, published in the Gazette of India, Extraordinary, Part-II, section 3(i) vide number G.S.R. 239(E), dated the 28th March, 2008.